

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-17/2004/530/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Nirmali Talukdar,  
District & Sessions Judge,  
Kokrajhar.

Dated Guwahati, the <sup>16</sup>20 January, 2024.

Sub:- **Restricted holiday.**

Ref:- Letter No.DJK./I-5/2024/80, dtd. 10.01.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted permission to avail **Restricted holiday on 17.01.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 12.01.2024 till the morning of 18.01.2024**, as prayed for. The Addl. District & Sessions Judge (FTC), Kokrajhar, and in his absence, the next senior most Judicial Officer available at the station will be in charge of your Court and Office in your absence.


Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-17/2004/531/dated** , 20-01-2024  
Copy to:

✓ 1. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**  
*[Handwritten mark]*